

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:7222
ANSWERED ON:21.05.2012
REGISTRATION OF VEHICLES AND ISSUANCE OF DRIVING LICENCE
Amlabe Shri Narayan Singh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to amend the procedure for registration of vehicles and issuance of driving licences in the country in order to stop fake registration of vehicles as well as issue of fake or multiple driving licences;
- (b) if so, the details thereof alongwith the proposed amendments in this regard; and
- (c) the time by which these amendments are likely to be made effective throughout the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) to (c) The Central Motor Vehicles Rules, 1989 were amended in May, 2002 to provide for issue of smart card type driving licences and registration certificates in electronic medium, where the authorities concerned have the necessary apparatus. The National Registers of driving licences and certificates of registration of vehicles, launched by the Ministry on 20th July, 2011, would enable the concerned authorities to check issuance of driving licences and detection of fake certificates of registration of vehicles and driving licences as well as multiple driving licences, which is prohibited under section 6 (1) of the Motor Vehicles Act, 1988, except as provided in the said section.